



ITEM NO.1

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 1086/2021

JITENDRA SINGH

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

([list only I.A.No. 69030 of 2022 (Application for bail) in criminal appeal No. 1086 of 2021 vide court's order dated 20.5.2022. IA No. 69030/2022 - GRANT OF BAIL])

Date : 08-09-2022 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s) Mr. vishwajit Singh, Sr. Adv.
Ms. Veera Kaul Singh, AOR
Mr. Pankaj Singh, Adv.
Ms. Ridhima Singh, Adv.
Ms. Vibha Bhat, Adv.
Mr. Vignesh Singh, Adv.

For Respondent(s) Mr. Siddharth Dave, Sr. Adv.
Mrs. Pragya Baghel, AOR
Ms. Jemtiben AO, Adv.
Mr. Saurabh Tandon, Adv.

Mr. Anuvrat Sharma, AOR
Mr. Ajay Prajapati, Adv.
Ms. Alka Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As against the order of conviction rendered by the High Court reversing the order of acquittal by the Trial Court, the appellant has filed the present bail application. Pending appeal, he seeks interim bail.

Taking into consideration the aforesaid fact coupled with the

further fact that there is no adverse conduct noticed which the prosecution has found against the appellant after the acquittal by the Trial Court, we are inclined to grant interim bail to the appellant subject to the conditions that can be imposed by the Trial Court.

Additionally, we would like to impose a further condition that the appellant shall not visit the District in which the occurrence has taken place.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)